

**CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH**

**O.A. No. 376/06**

**Lucknow this the 24th day of August 2006**

**Hon. Mr. N.D. Dayal, Member (A)**

**Hon. Mr. M. Kanthaiah, Member (J)**

1. Abdul Rashid aged about 58 years, son of Ite Abdul Shakoor, r/o Type IV Kendranchal Colony, Sector K, Aliganj, Lucknow.
2. A.K. Handa, aged about 53 years, son of Sri K.M. Handa, r/o Type III/14, Akansha Parisar Sector F, Jankipuram, Lucknow.
3. A.K. Sharma, aged about 52 years, son of Ram Astha Sharma.
4. S.M. Raza aged about 53 years, son of Mr. M.R. Ali, R/o Type III/17 Akansha Parisar, Sector F, Jankipuram, Lucknow.

**Applicants.**

**By Advocate Shri A. Moin.**

**Vs.**

1. Union of India through Secretary, Ministry of Water Resources, Govt. of India, New Delhi.
2. Chairman, Central Ground Water Board, NH 4, Faricabad.
3. Regional Director, Central Ground Water Board, Sitapur Road Yojna, Bhujal Bhawan, Lucknow.

**Respondents.**

**By Advocate Shri M.A. Khan.**

**Order (oral)**

**By Hon. Mr. N.D. Dayal, Member (A)**

1. The learned counsel for the applicants states that the applicants will be satisfied at this stage if the respondents are asked to consider the prayer in this application considering this O.A. as representation in that regard and pass reasoned and speaking orders within a suitable time. The learned counsel for the respondents has no serious objection.
2. The respondents, particularly the respondent No. 2 is therefore, directed to consider the prayer of the applicants treating this O.A. as their representation in that regard and pass reasoned and speaking order thereon within a period of three months from the date of receipt of copy of this order and inform the applicants. No order as to costs.

  
**Member (J)**

**S.a.**

  
**Member (A)**